IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-199/ND/2017

In the matter of:

Nandi Track Engineering (P) Limited

...PETITIONER

SECTION:

Under Section 252 (1)

Order delivered on 16.2.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Kanti Mohan, Advocate

Ms. Preeti Nair, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel

along with Mr. Omkar Singh, Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present and seeks to withdraw this petition.

Taking into consideration the said representation, this appeal is dismissed

as withdrawn.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 16.2.2018